

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(11) C.P.(IB)-06(MB)/2019

**SHRI M.K. SHRAWAT
MEMBER (J)**

CORAM:

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **06.11.2019**

NAME OF THE PARTIES: Meena S Gupta
V/s
Satellite Developers Pvt Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representatives for both the sides are present.
2. Learned counsel appearing on behalf of the Respondent debtor has handed over one cheque and one DD respectively of Rs.20 lakhs and Rs. 7,45,941/- both dated 04.11.2019 to the Learned counsel of the Petitioner. It is informed that balance amount represents TDS amount. The Learned counsel directed to encash the cheques or in case amount is not encashed placed section-12A application for withdrawal of the petition.
3. The matter is adjourned to **19.11.2019**.

Sd/-

**CHANDRA BHAN SINGH
Member (Technical)**

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

06.11.2019
Jd